

**GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.2/07/2020/pt file-III/423

Dated: 16.05.2021

**ORDER**

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

2. And whereas, considering the unprecedented surge in COVID-19 cases with high positivity rate and in order to break the transmission chain of COVID-19 virus, DDMA had imposed curfew on movement of individuals in the territory of NCT of Delhi with effect from 10:00 pm on 19.04.2021 (Monday) to 5:00 am on 26.04.2021 (Monday) vide Order No. 381 dated 19.04.2021, which has been extended till 05:00 am on 03.05.2021 (Monday) vide Order No. 397 dated 25.04.2021 further extended till 05:00 am on 10.05.2021 (Monday) vide DDMA Order No. 407 dated 01.05.2021 and also extended till 05:00 am on 17.05.2021 (Monday) vide DDMA Order No. 415 dated 09.05.2021, as an emergency measure;

3. And whereas, the situation of COVID-19 in NCT of Delhi has again been reviewed and observed that COVID-19 positive cases as well as positivity rate is still high and the bed occupancy (Oxygen supported/ICU beds) in the dedicated COVID-19 Government & Private Hospitals/ Nursing Homes is also on higher side, therefore, in order to contain the spread of virus and to further break the transmission chain, curfew needs to be extended for another week in the territory of NCT of Delhi (except for essential activities / services) for overall well being and safety of the people of NCT of Delhi.

4. Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs to **extend the curfew, on movement of individuals** (except for essential activities/ services as already stipulated in DDMA Order No. 381 dated 19.04.2021, Order No. 397 dated 25.04.2021 and Order No. 415 dated 09.05.2021) **in the territory of NCT of Delhi, till 05:00 am on 24.05.2021 (Monday)** or further orders whichever is earlier.

5. It is further reiterated that all District Magistrates, District DCPs, Deputy Commissioners of Municipal Corporations / Officers of NDMC and Delhi Cantonment Board, Vice Chairman, DAMB & Secretaries of APMCs and all other authorities concerned shall be responsible for ensuring COVID Appropriate Behaviour viz. wearing of mask, maintaining social distancing etc. in all Mandis, ISBTs, Railway platforms / Stations, Slum areas as well as at all shops which are providing essential goods & services during curfew such as grocery shops, medicine shops, fruit & vegetable shops, road side vendors etc. It should be ensured that the people who are visiting these places are strictly following COVID Appropriate Behaviour and are wearing masks, maintaining social distancing etc. without fail. It should also be ensured that no shops (of non essential commodities or services) or weekly markets are functioning illegally within the jurisdiction of respective District Magistrates. All authorities concerned shall take strict action against the defaulting persons, shopkeepers, weekly marketers as per the applicable laws and rules.

6. Further, Police authorities shall ensure effective checking of movement of persons and vehicles by putting adequate number of checking points / pickets with the objective to prevent unnecessary movement of people on roads during curfew. Delhi Police shall also ensure that movement of individuals and vehicles should be allowed strictly as per the guidelines / protocols prescribed in the curfew order.

7. Commissioner, Delhi Police, Pr. Secretary (Revenue), Pr. Secretary (H&FW), GNCTD, all District Magistrates of Delhi & their counterpart District Deputy Commissioners of Police and all other authorities concerned are directed to ensure strict compliance of this order and to take all requisite actions for effective implementation of the extant directions of MHA, Govt. of India regarding Containment, Testing and Surveillance, Clinical Management, Vaccination, Community Engagement, COVID Appropriate Behaviour etc. The authorities concerned shall adequately inform and sensitize the field functionaries about these instructions for strict compliance, in letter and spirit.

8. In case any person is found violating the aforesaid instructions, the defaulting person(s) shall be proceeded against as per the provisions of section 51 to 60 of Disaster Management Act, 2005, Section 188 of IPC and other applicable laws.

9. E-pass possessed by a person for movement connected to essential goods and services during night / weekend curfew / aforesaid curfew periods shall remain valid during the curfew period.

  
16-5-21  
(Vijay Dev)

**Chief Secretary, Delhi**

**Copy for compliance to:**

1. All Additional Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi
2. Commissioner of Police, Delhi
3. Chairman, New Delhi Municipal Council
4. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
5. Pr. Secretary (Health), GNCTD
6. Pr. Secretary-cum-Commissioner, Transport Department, GNCTD
7. Commissioner (South DMC/East DMC/North DMC)
8. Secretary (I&P) for wide publicity in NCT of Delhi
9. Secretary (IT) with the request to operationalise e-pass system on website [www.delhi.gov.in](http://www.delhi.gov.in)
10. Vice- Chairman, Delhi Agriculture Marketing Board, GNCTD
11. CEO, Delhi Cantonment Board
12. All District Magistrates of Delhi
13. All District DCPs of Delhi
14. Director, DGHS, GNCTD

**Copy for kind information to:-**

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of Labour, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Staff Officer to Cabinet Secretary, GoI
10. Special Secretary (UT), MHA, GoI
11. Addl. Chief Secretary (Power)/ State Nodal Officer, GNCTD
12. Addl. Chief Secretary (UD), GNCTD
13. Pr. Secretary (Home), GNCTD
14. All members of State Executive Committee, DDMA, GNCTD
15. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website – [ddma.delhigovt.nic.in](http://ddma.delhigovt.nic.in)
16. Guard file.